F.No. RT-11012/07/2012-MVL
Government of India
Ministry of Road Transport and Highways
(MVL Section)
Transport Bhawan, 1, Parliament Street, New Delhi-110001

Dated the 2nd August, 2018

Subject:- Notification for bringing Protective Helmets for two wheelers rider under compulsory certification under Bureau of Indian Standards Act, 2016.

Ministry of Road Transport and Highways, in consultation of Bureau of Indian Standards proposes to issue Helmets (Quality Control) Order, 2018 under the powers conferred under section 16, 17 & 25 of the Bureau of Indian Standards Act, 2016.

2. As per the procedure laid down by the Department of Consumer Affairs vide O.M. No. 6/5/2017-BIS (Pt.) dated 20.03.2018, the proposed Helmets (Quality Control) Order, 2018 is hereby published inviting comments from the general public and the stakeholders for a period of sixty (60) days.

3. The comments or suggestions if any, may be sent to Joint Secretary (Transport), Ministry of Road Transport and Highways, Transport Bhawan, Parliament Street, New Delhi-110001 or email at js-tpt@gov.in.

(Abhay Damle)
Joint Secretary (Transport)
Ministry of Road Transport and Highways

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, Part II, SECTION 3,

SUB SECTION (ii)]

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

Draft Notification

New Delhi, Dated August, 2018

S.O ________ (E).- In exercise of the powers conferred by sub-section (1) and (2) of section 16 read with section 17 and sub-section 3 of section 25 of the Bureau of India Standards Act, 2016 (11 of 2016), the Central Government, after consulting the Bureau of India Standards, is of the opinion that it is necessary or expedient so to do in the pubic interest, hereby make the following order, namely:-

1. **Short title and commencement.**- (1) This Order may be called the Helmets (Quality Control) Order, 2018.

   (2) It shall come into force with effect from the date................

2. **Compulsory use of Standards Mark.**- Goods and articles specified in column (1) of the Table shall conform to the corresponding Indian Standard given in column (2) of the Table and shall bear the Standard Mark under a license from the Bureau of Indian Standards as per Scheme-I of Schedule-II of BIS (Conformity Assessment) Regulations 2018.

   Provided that nothing in this Order shall apply in relation to goods and articles as specified in the column (1) of the Table meant for export, which conform to any specification required by the foreign buyer.

3. **Certification and Enforcement Authority.**- In respect of the goods and articles specified in the column (1) of the Table, the Bureau of Indian Standards shall be the certifying and enforcing authority. In addition, an officer not below the rank of General Manager, District Industries Center in Department of Industries of the State Government shall also be the enforcing authority.

4. **Penalty for Contravention.** - Any person who contravenes the provision of this Order shall be punishable under the provisions of the Bureau of India Standards Act, 2016.

Table

Goods and articles	**Indian Standard**	**Title of Indian Standard**
(1)	**(2)**	**(3)**
Helmets for two wheeler riders	IS 4151: 2015	Protective Helmet for Two Wheeler Riders

Note: The latest version of Indian Standards including the amendments issued thereof, as published and notified by the Bureau from time to time, shall be applicable from the date as notified by the Bureau.

[No. RT-11012/07/2012-MVL]

(Abhay Damle)
Joint Secretary to the Government of India.

भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में प्रकाशनार्थ)

भारत सरकार

सड़क परिवहन और राजमार्ग मंत्रालय

<u>मसौदा अधिसूचना</u>

नई दिल्ली, तारीख अगस्त,, 2018

का.आ. _________(अ) - भारतीय मानक ब्यूरो अधिनियम, 2016 (2016 का 11) की धारा 17 और धारा 25 की उप-धारा 3 के साथ पठित धारा 16 की उपधारा (1) और (2) द्वारा प्रदत्त शक्ति का प्रयोग करते हुए केन्द्रीय सरकार का, भारतीय मानक ब्यूरो से परामर्श करने के बाद, यह मत है कि लोकहित में ऐसा करना करना आवश्यक या व्यावहारिक है, निम्नलिखित आदेश जारी करती है, नामत: -

1. संक्षिप्त शीर्षक और प्रारंभ -(1) इस आदेश को हेलमेट (गुणवत्ता नियंत्रण) आदेश, 2018 कहा जाएगा ।

(2) यह .... तिथि से लागू होगा

2. मानक चिन्हों का अनिवार्य उपयोग - सारणी के कॉलम (1) में विनिर्दिष्ट वस्तु और समान सारणी के कॉलम (2) में प्रदत्त भारतीय मानक के संगत होगा और उसमें बीआईएस (अनुरूपता मूल्यांकन) विनियम, 2018 की अनुसूची - II की योजना - I के अनुसार भारतीय मानक ब्यूरो से एक लाइसेंस के तहत मानक चिन्ह अंकित होगा।

परंतु कि इस आदेश का कुछ भी निर्यात के लिए बने सारणी के कॉलम (1) में विनिर्दिष्ट समान और वस्तु पर लागू नहीं होगा, जो विदेशी क्रेता द्वारा अपेक्षित किसी विनिर्देशन के संगत होगा।

3. प्रमाणन और प्रवर्तन प्राधिकारी :- सारणी के कॉलम (1) में विनिर्दिष्ट सामानों और वस्तुओं के संबंध में, भारतीय मानक ब्यूरो प्रमाणन और प्रवर्तन प्राधिकरण होगा। इसके अलावा, कोई अधिकारी जो राज्य सरकार के उद्योग विभाग में जिला उद्योग केन्द्र में महाप्रबंधक के स्तर से नीचे का न हो, भी प्रवर्तन अधिकारी होगा।

4. उल्लंघन के लिए जुर्माना : कोई भी व्यक्ति जो इस आदेश के प्रावधानों का उल्लंघन करता है, भारतीय मानक ब्यूरो अधिनियम, 2016 के प्रावधानों के तहत दंडनीय होगा।

सारणी

सामान और वस्तु	भारतीय मानक	भारतीय मानक का शीर्षक
(1)	(2)	(3)
दोपहिया सवारियों के लिए हेलमेट	आईएस 4151:2015	दोपहिया सवारियों के लिए सुरक्षा हेलमेट

नोट : ब्यूरो द्वारा यथा प्रकाशित और अधिसूचित भारतीय मानक, उसमें समय समय पर जारी संशोधनों सहित, ब्यूरो द्वारा यथा अधिसूचित तिथि से लागू होगा।

[सं. आरटी-11012/07/2012 - एमवीएल]

(अभय दामले)
संयुक्त सचिव, भारत सरकार